

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
PM COLD STORAGE PRIVATE LIMITED

1.	Name of the Corporate Debtor	PM Cold Storage Private Limited
2.	Date of incorporation of corporate debtor	04/08/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U63023WB2008PTC128173
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1A, MADAN MOHAN BURMAN STREET KOLKATA-700007 West Bengal
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 25.03.2021(NCLT Order came into knowledge of IRP on 28.03.2021)
7.	Estimated date of closure of insolvency resolution process	21.09.2021 180 days from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Bimal Kanti Choudhury IBBI/IPA-001/IP-P01028/2017-2018/11682
9.	Address and email of the interim resolution professional, as registered with the Board	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092. Email: bimalkantichoudhury@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092 Email: ip.pmcoldstorage@gmail.com
11.	Last date for submission of claims	08.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) WebLink: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable



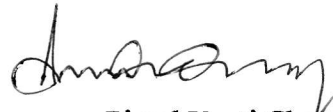
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of PM Cold Storage Private Limited on 25th March, 2021(NCLT Order came into knowledge of IRP on 28.03.2021).

The creditors of PM Cold Storage Private Limited, are hereby called upon to submit their claims with proof on or before 08.04.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Bimal Kanti Choudhury
Interim Resolution Professional

Reg.No. IBBI/IPA-001/IP-P01028/2017-2018/11682

Date :28.03.2021

Place: Kolkata

